

Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1990 and ending on the 30th April 1991 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The Motion was adopted.

(iii) Committee on Public undertakings.

SHRI P. UPENDRA: I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991."

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991."

The Motion was adopted

SHRI P. UPENDRA: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term begin-

ning on the 1st May, 1990 and ending on the 30th April, 1991 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. DEPUTY SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991 and do communicate to this House the names of the Members so nominated by Rajya Sabha."

The Motion was adopted

(iv) Committee on Welfare of Scheduled Castes and Scheduled Tribes.

SHRI P. UPENDRA : I beg to Move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991."

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rules 331 B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes

and Scheduled Tribes for the terms beginning on the 1st May, 1990 and ending on the 30th April, 1991."

The Motion was adopted

SHRI P. UPENDRA: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on Welfare of Scheduled Castes and Scheduled Tribes of the House for the terms beginning on the 1st May, 1990 and ending on the 30th April, 1991 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. DEPUTY SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the committee on Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The Motion was adopted

[*English*]

MR. DEPUTY SPEAKER: Matters under Rule 377.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir let us take the Constitution (Sixty-fourth Amendment) Bill first. Three hours have been allotted for this Bill.

MR. DEPUTY SPEAKER: I think, if the

House agrees, then it is okay. I would put it to the House. It is because we have to finish this Amendment to the Constitution and also the Private Members' Business. We have to start the Private Members' Business at 3.30 P.M. If the Members agree, we can take up the Matters under Rule 377 after the Private Members' Business is over.

MANY HON. MEMBERS: Yes, Sir.

MR. DEPUTY SPEAKER: Then, let us take the Constitution (Sixty-fourth Amendment) Bill.

12.21 hrs.

CONSTITUTION (SIXTY-FOURTH AMENDMENT) BILL

As Passed by Rajya Sabha

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

As the House is aware, the President issued Proclamation under Article 356 (1) of the Constitution in relation to the State of Punjab on 11th May, 1987 on the recommendation of the Governor. The Legislative Assembly of the State which was initially kept under suspended animation, was dissolved on 6th March, 1988. The Proclamation issued by the President under Article 356 (1) of the Constitution was approved by the Lok Sabha as well as the Rajya Sabha on 12th May, 1987. Approval of both the Houses of Parliament was obtained for continuance of President's Rule for a further period of six months w.e.f. 11.11.1987.

Under the then existing provisions of